

of operational facilities like proximity to railway station and national highway etc. We do not set up a godowns in every district. The base godowns handles the requirements of the adjoining districts also. Actually there are 18 districts in Madhya Pradesh where there are no godowns. Their monthly requirement of 11,000 metric tonnes—I am not sure if jute is included in it our not—is met by the base godown. So there is no need to set up extra godowns there because additional capacity is not likely to be required.

[English]

Technology transfer project for Industrial Cooperation

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*329. SHRIMATI BASAVARAJESWARI:
SHRI G.S. BASAVARAJU:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the European Economic Community is funding a major technology transfer project for industrial cooperation in medical equipment and disposables as a part of the Indo-EEC Co-operation programme;

(b) if so, whether large number of Indian companies have been identified as potential recipients of technology transfer from 80 European companies;

(c) if so, whether any final list of Indian companies has been drawn up for technology transfer; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) Yes, Sir. As a part of Indo-EC industrial cooperation programme, the European Community is funding a project for the promotion of industrial cooperation between India and European entrepreneurs in the

fields of Medical equipment, disposables etc.

(b) In the first phase of this project, the Confederation of Engineering Industries and DEVA Industrial and Trade Consultants of UK the respective nodal agencies from the Indian and European Community sides respectively, have received positive responses from a number of Indian and European Community entrepreneurs interested in developing mutual business relationship and technology transfer arrangements with each other.

(c) No, Sir.

(d) Does not arise.

SHRIMATI BASAVARAJESWARI: Mr. Speaker, Sir, my first supplementary is this. I would like to know from the hon. Minister which are the potential areas for technology transfer in the field of medical and dental equipment; and whether latest technology in implants such as hip joints, ligaments, valves etc, will be included in this transfer of technology mission in the field of medical sciences.

SHRI RAFIQUE ALAM: We are concerned with medical equipment and so far 65 companies have responded to the questionnaire. Final selection would be made from among these 65 companies. Only 65 companies have been identified.

SHRIMATI BASAVARAJESWARI: .I would like to know whether valves and hip joints have been included in the technology transfer mission.

SHRI RAFIQUE ALAM: We have no information regarding this.

SHRIMATI BASAVARAJESWARI: I would like to put my second supplementary. Apart from medical equipment and disposables, I want to know whether other areas like mini-cement plants, machine, tools have been included. We have read in the papers that they are going to start some energy

efficient audit buses to serve small and medium entrepreneurs for energy saving. I would like to know whether such proposals have been received by the Government and if so, the action taken thereon.

SHRI RAFIQUE ALAM: This relates to Ministry of Industry and not my Ministry.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): Sir, with your permission may I answer the supplementary. As far as the first part of the supplementary is concerned we have identified 65 industrial houses in India and EEC countries have identified 100 industrial houses. The whole thing is at a preliminary stage. The report is yet to be finalised. As regards the second part of the supplementary the other areas where we have had discussions with EEC countries are: Energy management centre at Nagpur; Cooperation relating to energy bus scheme; Technology information centre which is to be established in DGTD, Ministry of Industrial Development; Setting up of software workshop; Engineering; Medical and surgical equipment; Machine tools; Pollution control and leather industries. These are the areas where we have had discussions.

DDA Flats to Sportsmen

*330. **SHRI KAMLA PRASAD SINGH:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the players of Indian team which won the third Hockey World Cup at Kuala Lumpur in 1975 were promised allotment of DDA flats in Delhi;

(b) if so, the number of players who have been allotted such flats; and

(c) the details of players who have not been allotted DDA flats so far and the reasons therefor?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) As per records of Delhi Development Authority, no such promise was made. No player has been allotted a flat on this basis.

(b) Shri Aslam Sher Khan and Shri Ashok Kumar were allotted flats on their turn under Self Financing Schemes of the Delhi Development Authority.

(c) Does not arise in view of reply to parts (a) and (b) above.

[*Translation*]

SHRI KAMLA PRASAD SINGH: This question is in the name of hon. Shri Kamla Prasad Rawat.

SHRI BALKAVI BAIRAGI: Hon. Mr. Speaker Sir, hon. Shri Rawat's turn has gone and now it is hon. Shri Singh's turn.

MR. SPEAKER: Let the lion enter the fray now.

SHRI KAMLA PRASAD SINGH: Hon. Mr. Speaker, Sir, according to rules flats should be allotted serial number wise. Instead flats are being allotted to other people out of turn on priority basis. May I know from the hon. Minister action being taken in this regard.

SHRI DALBIR SINGH: The hon. Member has probably not read his question himself. The question relates to sportsmen. This is an altogether different matter. We did not have any scheme then. In 1982 a quota of 0.5% was set aside to be allotted at the discretion of the Lt. Governor. The quota was increased to 1.5% in 1985. This not only included Scheduled Tribes but also was widows, ex-servicemen and the handicapped. Under the new guidelines issued on 20.4.89 the quota has been increased to 2.5%. We shall see if sportsmen can also be considered in that category if they apply.

SHRI KAMLA PRASAD SINGH: Hon. Mr. Speaker Sir, may I know from the hon.